### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 268 OF 2017 & IA NO. 571 OF 2017

Dated: 13<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Indian Wind Power Association (IWPA) .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan Ms. Neha Garg for R-2

Mr. Aditya Grover for R-3

### <u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 06.12.2017. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1; Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and Mr. Aditya Grover takes notice on behalf of Respondent No.3 and they seek six weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>06.12.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 26.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd